

[Shri Harikesh Bahadur]

It is a very serious matter of grave consequence. I have given a Calling Attention Motion on this subject.

(Interruptions)

NOTIFICATION re. SUPPLY OF FERTILIZERS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table a copy of Notification No. G.S.R. 601(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 1981 indicating the supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States/Union Territories/Commodity Boards during the period 1st August, 1981 to 31st January, 1982, under sub-section (6) of section 3 of the Essential Commodities Act 1955. [Placed in Library. See No. LT-3415/82.]

श्री रामावतार शास्त्री : अध्यक्ष महोदय।

मैंने नोटिस दिया है कि कल नार्थ ऐवेन्यू में कोई भी टेलीफँैन काम नहीं कर रहा है। आप इस बारे में सरकार से स्टेटमेंट दिलवाइए।

M. SPEAKER: I have got the reply and I have taken action.

NOTIFICATION re. CORRIGENDUM TO NOTIFICATION DATED 10-10-81 UNDER INDIAN TELEGRAPH ACT, 1885

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATION (SHRI YOGENDRA MAKWANA): I beg to lay on the Table a copy of Notification No. G.S.R. 1141 published in Gazette of India dated the 19th December, 1981 containing corrigendum to the English version of Notification No. G.S.R. 920 dated the 10th October, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-3416/82.]

NOTIFICATIONNS UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(1) Notification No. 78/82-Customs [G.S.R. 233(E)] and 79/82-Customs [G.S.R. 234(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum regarding exemption to ethylene dichloride when imported into India for the manufacture of polyvinyl chloride resins from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

(2) Notification No. 80/82-Customs [G.S.R. 235(E)] and 81/82-Customs [G.S.R. 236(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum regarding exemption to deadburnt magnesite from basic customs duty in excess of forty per cent *ad valorem* and auxiliary customs duty upto 30th April, 1983.

(3) Notification No. 82/82-Customs [G.S.R. 237(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum superseding notification No. 241/81 and fixing the effective rate of basic customs duty at twenty per cent *ad valorem* and continuing the exemption from additional duty on pig iron.

(4) Notification No. 83/82-Customs [G.S.R. 238 (E)] published in Gazette of India dated the 1st March, 1982, together with an explanatory memorandum regarding continuance of the existing exemption of auxiliary duty on pig iron. [Placed in Library. See No. LT-3417/82.]